

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Contempt Petition No. 14 of 2005.
in
ORIGINAL APPLICATION NO. 1104 of 2002

Allahabad, this the 28th day of February, 2008.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. K.S. Menon, Member-A

Dharmendra Singh, Son of Shri Brij Bahadur Singh,
Resident of Village Garhrami, Post Office Jhalesar,
District Agra.

---Applicant.

(By Advocate : None

Versus

1. Smt. R.R.Hota, Chief Commissioner of Income Tax,
Meerut.
2. Shri S.M. Asraf, Commissioner of Income Tax,
Aligarh.
3. Shri Wasim Arsal, Joint Commissioner of Income
Tax, Farrukhabad.

...Respondents.

(By Advocate : Shri S. Singh)

ORDER

By Mr. Justice Khem Karan, V.C. :

Shri S. Singh appears for the respondents has stated
that the direction dated 13.8.2004 of this Tribunal in OA
No. 1104/02 have been complied with. He says that the
applicant has ^{been} reinstated and he joined on 31.3.2004. None
appears for the applicant to dispute it. So, the
contempt proceedings are dropped and notices are
discharged.

Menon
8/2/08

Member-A

Vice-Chairman

kmw
28/2/08

RKM/